MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Kartikeya Sharma: Shri A.A. Rahim (Kerala), Shri Ram Chander Jangra (Haryana), Dr. John Brittas (Kerala), and, Shri R. Girirajan (Tamil Nadu).

Demand to revoke delisting of Indian Seafood Companies from EU and export restrictions to the Customs Union (Russian Federation) and United Kingdom

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Mr. Deputy Chairman, Sir, I rise to draw your attention to a grave issue concerning demand of Indian fish and shrimp export companies for revoking the delisting of Indian seafood companies from European Union, export restrictions for the Customs Union (Russian Federation) and the United Kingdom, and, significant challenges being faced by the shrimp industry currently.

Sir, for decades, the Indian shrimp industry has been a substantial contributor to the India's economy. The European Union remains one of the most promising markets for Indian seafood, particularly, the shrimp, with its steady demand playing a crucial role in securing valuable foreign exchange for India.

Seafood Exporters Association of India has appealed several times to the Government, explaining all the facts for relaxing Indian seafood companies from 'suspension orders' imposed since 2017 by the European Union authorities on Indian seafood exporters. It is to inform that no further action has been taken by the EU authorities to restore the EU status for the delisted Indian shrimp companies.

Some of the companies were already approved to export to the Customs Union (Russian Federation) by the Export Inspection Council (EIC), India. The said companies are not yet listed in the Federal Service for Veterinary and Phytosanitary Surveillance (FSVPS) approved establishment list at Customs Union (Russian Federation). On account of this, the approved companies are unable to export to Customs Union.

Some of the EU delisted companies have been re-listed by the United Kingdom Health Authorities in their official websites on 30th January, 2023. However, these re-listed companies are not yet permitted to export to UK as the decision is still pending with the UK Government for further clearance. Hon. Chairman, Sir, it is well aware that during the pandemic situation, shrimp exporters faced several problems like congestion in operating ports at destination, etc. In this crucial situation, if permissions are granted to the seafood exporters for exporting to European Union countries, Customs Union (Russian Federation) and the United Kingdom, it will be an

added advantage to the Indian exporters and to earn the foreign exchange to our country. Hence, the hon. Chairman is requested for compassionate and urgent intervention to resolve the delisting matter for restoring delisted shrimp export companies to export shrimp consignments to European Union countries, UK and Russia for enhancing the market opportunities, strengthening the industry's global reach and supporting the sustainable growth of Indian Seafood exports with key focus on shrimp. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Masthan Rao Yadav Beedha: Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Prakash Chik Baraik (West Bengal) and Shri A.A. Rahim (Kerala).

Now, Shri Satnam Singh Sandhu on 'Concern over Increasing Cases of Grabbing of NRIs' Properties in our Country'; not present. Shri Sanjay Singh on 'Concern over Social and Economic Conditions of Sick Workers of Coal India'.

Concern over social and economic conditions of sick workers of Coal India

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, आपने मुझे एक बहुत ही गम्भीर विषय पर अपनी बात कहने का मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूं।

मान्यवर, देश भर में बिजली की आपूर्ति जिस थर्मल पावर प्लांट के माध्यम से होती है, उसको संचालित करने में कोल इंडिया का और कोल इंडिया के मज़दूरों का बहुत महत्वपूर्ण योगदान होता है। महोदय, मुझे याद है कि जब कोरोना का समय था, उस वक्त भी कोल इंडिया ने अपना प्रोडक्शन बंद नहीं किया था और मज़दूरों ने अपनी जान जोखिम में डालकर देश के अंदर बिजली की आपूर्ति बाधित न हो, इसके लिए काम किया।

मान्यवर, कोल इंडिया का खुद का national Wages Act है, उस national Wages Act के तहत यह साफ तौर पर लिखा गया है, उसका क्लॉज़ 9.4 कहता है कि जो मज़दूर कोल इंडिया में काम करते-करते गम्भीर रूप से बीमार हो जाएगा, जैसे किसी को कैंसर की बीमारी, लीवर या किडनी की गम्भीर बीमारी हो गई, तो उसके लिए यह नियम बनाया गया कि उनके आश्रितों को नौकरी दी जाएगी और इन गम्भीर बीमारियों के लिए चिकित्सकीय परीक्षण कोल इंडिया का मेडिकल बोर्ड करेगा। लेकिन बहुत दुर्भाग्य की बात है कि 18 नवम्बर, 2017 - करीब सात साल से अधिक का समय हो गया है, आज तक वह मेडिकल बोर्ड काम ही नहीं कर रहा है। वे जो मज़दूर हैं, उन्होंने कई बार महामहिम राष्ट्रपति जी को प्रार्थना पत्र लिखा, कई बार आदरणीय प्रधान मंत्री जी को प्रार्थना पत्र लिखा और कई बार कोयला मंत्री जी को प्रार्थना पत्र लिखा, उसके बाद वहां से जो रिप्लाई आया, वह भी संतोषजनक नहीं है, वह रिप्लाई भी उनके पास था।

मान्यवर, मैं आपके माध्यम से सरकार से विनम्र अनुरोध करना चाहता हूं कि जब आपने उनके लिए Wages Act बना रखे हैं और यह नियम है कि जो लोग गम्भीर रूप से बीमार होंगे,